

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 605  
IB-636/ND/2022  
IA/5748/2022

**IN THE MATTER OF:**  
State Bank of India

...PETITIONER

**Vs**

**Mr. Arun Kumar Rathi**

...RESPONDENT

**Section**  
U/s 95(1) of IBC, 2016

**Order delivered on 10.04.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant**  
**For the Respondent**

:Mr. Ankur Mittal and Mr. Bhaskar, Advs.  
:Mr. Sumesh Dhawan, Mr. Vatsala Kak,  
Mr. Raghav Dembla, Mr. Shaurya Shyam -  
Adv

**ORDER**

**IA/5748/2022**

None appears on behalf of the Resolution Professional at the time of hearing of the matter. Ld. Counsel on behalf of the Financial Creditor is present and submitted that they need to file their response to the report filed by the Resolution Professional and for that purpose sought time. Time prayed for is granted. Ld. Counsel on behalf of the Personal Guarantor is also present. List the matter on **17.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**